CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 19.12.2012

<u>CP No 20/2012 (OA No. 584/2011) with MA No. 376/2012</u>

Mr. Ramesh Chand, counsel for petitioner Mr. Anupam Agarwal, counsel for respondents.

MA No. 376/2012

Heard on the M.A. No. 376/2012 filed on behalf of the respondents for seeking permission to withdraw the affidavit filed by Shri R.M. Gaur, Dy. CPO (W), NWR, Ajmer and for taking on record the affidavit of Shri Ashok K. Abrol, Dy. C.M.E. (C), NWR, Ajmer, one of the contemnors, in support of compliance report.

Having considered the submissions made on behalf of the respective parties, permission is granted to withdraw the affidavit filed by Shri R.M. Gaur, Dy. CPO (W), NWR, Ajmer, and the affidavit of Shri Ashok K. Abrol, Dy. C.M.E. (C), NWR, Ajmer, is taken on record of the C.P.

Accordingly, the Misc. Application No. 376/2012 stands disposed of.

CP No. 20/2012

Learned counsel for the respondents submits that the directions issued by this Bench of the Tribunal vide order dated 08.12.2011 in OA No. 584/2011 has been complied with by the respondents in view of the order dated 07.03.2012 (Annexure CPR/2) passed by the respondents.

We have perused the order dated 07.03.2012 (Annexure CPR/2). We are of the opinion that in view of the order dated 07.03.2012 (Annexure CPR/2) passed by the respondents, the respondents have fully complied with the directions issued by the Tribunal vide order dated 08.12.2011 in OA No. 584/2011.

In view of the above, the present Contempt Petition is dismissed. Notices issued earlier to the respondents are discharged.

Amb Kuma (ANIL KUMAR) MEMBER (A)

(JUSTICE K.S. RATHORE)

MEMBER (J)

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